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No. 7. CUTTACK, FRIDAY, FEBRUARY 16, 1940.

 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

PROGRAMME FOR THE VISIT OF HIS EXCELLENCY SIR JOHN HUBBACK, K.C.S.I., I.C.S., GOVERNOR OF ORISSA, TO CUTTACK.

DAY AND DATE.	STANDARD TIME.	PLACE.	REMARKS.
FEBRUARY, 1940—			
Saturday, 10th ...	9-00 A.M.	Leave Puri ...	... By car.
	11-00 A.M.	Arrive Cuttack.	

DAY AND DATE.	STANDARD TIME.	PLACE.	REMARKS.
FEBRUARY, 1940—			
Sunday, 11th	}	HALT.	
to			
Monday, 19th			
Tuesday, 20th ...	8-45 A.M.	Leave Cuttack ...	... By car.
	10-45 A.M.	Arrive Puri.	

(All arrivals and departures will be private.)

PARTY.

HIS EXCELLENCY THE GOVERNOR.

LADY HUBBACK.

J. Bowstead, Esq., M.C., I.C.S., Secretary to the Governor.

F. T. Parsons, Esq., I.P., Aide-de-Camp to the Governor.

Subadar-Major and Hony. Lt. Bhim Singh Thapa, Bahadur, O.B.I., Hony. Indian Aide-de-Camp to the Governor.

All letters and telegrams intended for His Excellency the Governor and party should be addressed to "Orissa Governor's Camp", without addition of the name of any post town.

By order,

J. BOWSTEAD,

Secretary to His Excellency
the Governor of Orissa.

HOME DEPARTMENT.

NOTIFICATIONS.

The 8th February 1940.

No. 1059-A.—The services of Sri Loknath Patnaik (No. II), Deputy Collector on probation at present employed in the Bhadrak subdivision of the district of Balasore, are placed at the disposal of the Education Department, with effect from the date on which he reports himself for duty to that Department.

The 10th February 1940.

No. 1102-A.—It is hereby notified for general information that the first half-yearly Departmental Examination for Deputy and Sub-Deputy Collectors, Munsifs and officers of the Orissa Police, Medical, Forest, Excise and other Departments will be held on Monday the 22nd April 1940 and the following days in the Revenue Commissioner's Court Room at Cuttack.

2. The table below shows the date and hour fixed for each paper :—

Date.	Morning from 8 A.M.	Afternoon from 4 P.M.
1	2	3
Monday, 22nd April 1940.	Law, Parts I and II (For Civil Officers), without books. Three hours. Criminal Law (for Police Officers), Higher Standard, without books. Three hours.	Translation from Hindi for all officers. Two hours. ...

Date.	Morning from 8 A.M.	Afternoon from 4 P.M.
1	2	3
Monday, 22nd April 1940—concl'd.	Canal Officers' Law, Part A (with books). Three hours. Land Revenue System, without books (for Forest Officers). Three hours. Excise, Salt and Criminal Law, without books, for Superintendents and Inspectors of Excise. Three hours. Tenancy Law, without books (for Munsifs). Three hours.	
Tuesday, 23rd April 1940.	Law, Parts I and II (for Civil Officers), with books. Three hours. Criminal Law (for Police Officers), Lower Standard, with books. Three hours. Forest Law, without books. Three hours. Canal Officers' Law, Part B (with books). Three hours. Excise Rules and Procedure, with books, for Superintendents and Inspectors of Excise. Three hours. High Court General Rules and Circular Orders, with books (for Munsifs). Three hours. Accounts (without books) for Provincial Agricultural Officers. Three hours.	Translation into Hindi for all officers. Two hours
Wednesday, 24th April 1940.	Accounts (without books) for Civil Officers. Three hours. Accounts (with books) for Police Officers. Three hours. Procedure and Accounts (with books) for Forest Officers. Three hours. Accounts (with books) for Superintendents and Inspectors of Excise. Three hours. Canal Officers' Examination in Law, Part C (cases). Time to be determined by the Secretary, Central Examination Committee. Accounts (with books) for Provincial Agricultural Officers. Three hours.	

Date.	Morning from 8 A.M.	Afternoon from 4 P.M.
1	2	3
Thursday, 25th April 1940.	Translation from Oriya for all except Veterinary Officers. Two hours.	Translation into Oriya for all officers. Two hours.
	Transliteration and Translation from Oriya for Public Works Department Officers (First Paper). Two hours.	...
Friday, 26th April 1940.	Transliteration and Translation from Oriya for Public Works Department Officers (Second Paper). Two hours.	...
	Transliteration and Translation from Oriya for Veterinary Officers. Two hours.	...
	Criminal Law, with books, Higher Standard, for Police Officers. Three hours.	...
	Transliteration from Oriya for all officers. One hour.	

NOTE.—(1) Time for *viva voce* examination in languages of all officers will be determined by the Secretary, Central Examination Committee.

- (2) There will be no test in transliteration for the examination in the vernacular languages by the Higher Standard excepting in Oriya for the examination of the officers of the Forest and Education Departments who are not required to pass in the vernacular languages by the Lower Standard.
- (3) Officers belonging to the Joint Cadres of Bihar and Orissa who desire to be examined in Oriya should apply to the Secretary, Orissa Central Examination Committee.
- (4) Names of candidates for the examination must reach the Central Examination Committee, Orissa, Cuttack, on or before the 15th March 1940 after which no application will be entertained.

The 8th February 1940.

No. 273-P.—Rai Sahib Netrananda Kanungo, Deputy Superintendent of Police, is granted leave on average pay on medical certificate for four months under rules 150, 155, 156 and 157 of the Orissa Service Code in extension of the leave granted to him in notification no. 2909-P., dated the 16th November 1939.

The 10th February 1940.

No. 281-P.—Kumar Hirendra Pratap Singh Deo of the Patna State on completion of his training at the Police Training College, Hazaribagh, is appointed temporarily to be an Honorary Assistant Superintendent of Police and is posted for practical training to the district of Cuttack. He is vested with the powers of an Assistant District Superintendent of Police within that district.

The 12th February 1940.

No. 296-P.—In exercise of the powers conferred by sub-sections (1) and (2) of section 14 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor of Orissa is pleased—

- (a) to confer upon Sri Pitabas Tripathy, who has been appointed to be President of the Panchayat of union no. XI in police-station Pipli of the Sadr subdivision of the district of Puri in place of Sri Padmalav Naik (who was appointed for a period of three years under notification no. 4306-P., dated the 10th May 1938), the powers of a Magistrate under sections 64, 127 and 128 of the said Code within the limits of the said union, and

- (b) to declare that he may exercise the said powers during the unexpired portion of the period of three years ending on the 14th March 1941 for which Sri Padmalav Naik was empowered to hold the office of President of the said Panchayat.

The 12th February 1940.

No. 298-P.—In exercise of the powers conferred by sub-sections (1) and (2) of section 14 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor of Orissa is pleased—

- (a) to confer upon Sri Udayanath Naik, who has been appointed to be President of the Panchayat of union no. X in police-station Pipli of the Sadr subdivision of the district of Puri in place of Sri Chintamani Satpathi (who was appointed for a period of three years under notification no. 4305-P., dated the 10th May 1938), the powers of a Magistrate under sections 64, 127 and 128 of the said Code within the limits of the said union, and
- (b) to declare that he may exercise the said powers during the unexpired portion of the period of three years ending on the 12th March 1941 for which Sri Chintamani Satpathi was empowered to hold the office of President of the said Panchayat.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

DEVELOPMENT DEPARTMENT.

NOTIFICATIONS.

The 9th February 1940.

No. 411-D.—Sri Ganeshwar Nanda, B.C.E., is appointed to act as a lecturer in Civil Engineering at the Orissa School of Engineering, Cuttack, with effect from the 1st March 1940, vice Sri Jitendra Nath Mukherji granted leave preparatory to retirement.

The 9th February 1940.

No. 417-D.—Sri Jitendra Nath Mukherji, Senior Lecturer (Civil) of the Orissa School of Engineering, Cuttack, is granted leave on average pay for two months, with effect from the 1st March 1940, under rule 162 of the Orissa Service Code.

2. Notification no. 4387-D., dated the 18th December 1939, is cancelled.

By order of the Governor,

M. K. VELLODY,

Secretary to Government.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATIONS.

The 14th February 1940.

No. 634-L.S.-G.—Dr. S. C. Ray, M.A., Civil Surgeon, Koraput, is granted leave on average pay for three months, with effect from the 15th March 1940, under rules 150, 155 to 157 of the Orissa Service Code.

The 14th February 1940.

No. 635-L.S.-G.—Dr. A. P. Sinha, Civil Assistant Surgeon, is appointed to officiate as the Civil Surgeon, Koraput, for a period of three months, vice Dr. S. C. Ray, Civil Surgeon, Koraput, granted leave.

By order of the Governor,

S. DAS,

Secretary to Government.

PUBLIC WORKS DEPARTMENT.

NOTIFICATION.

The 14th February 1940.

No. 1744-E.—The services of Mr. K. Naziruddin, B.E., Executive Engineer, are placed at the disposal of the Government of Bihar, with effect from the 23rd October 1939.

By order of the Governor,

A. VIPAN,

Secretary to Government.

SUBORDINATE CIVIL SERVICE.

REVENUE DEPARTMENT.

NOTIFICATIONS.

The 14th February 1940.

No. 587-R.—In exercise of the powers conferred by clause (a) of sub-section (1) of section 36 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), as amended by section 6 of the Sambalpur Civil Courts Act, 1906 (Bengal Act IV of 1906), the Governor is pleased to invest Mr. Sisir Kumar Das, Sub-Deputy Magistrate and Sub-Deputy Collector on probation in the district of Sambalpur, with the powers of a Munsif for the trial of suits between landlords and tenants under the Central Provinces Tenancy Act, 1898 (Act XI of 1898), arising within the limits of the Bargarh tahsil of that district.

The 14th February 1940.

No. 588-R.—Mr. Sisir Kumar Das, Sub-Deputy Magistrate and Sub-Deputy Collector on probation, is appointed, under section 8 of the Central Provinces Land Revenue Act, 1881 (Act XVII of 1881), to be a Tahsildar within the Bargarh tahsil of the district of Sambalpur, and is vested with the powers of a Tahsildar under the said Act.

By order of the Governor,
M. K. VELLODI,
Secretary to Government.

**OFFICE OF THE REVENUE
COMMISSIONER.**

NOTIFICATION.

The 12th February 1940.

No. 925-R.—Sri Brundaban Chandra Patnaik, Sub-Deputy Magistrate and Sub-Deputy Collector on probation, working as Deputy Tahsildar, Koraput, is transferred as Tahsildar, Jeypur in that district.

E. R. WOOD,
Revenue Commissioner.

**OFFICE OF THE SECRETARY TO
GOVERNOR.**

NOTIFICATIONS.

The 9th February 1940.

No. 702-S.G.—His Excellency the Governor of Orissa has been pleased to appoint Mr. D. B. Moore, I.P., whose services have been placed at his disposal in notification no. 367-P., dated the 29th January 1940, by the Government of Bihar, Political and Appointment Department, to be an Aide-de-Camp on his personal staff, with effect from the 1st March 1940, or any subsequent date on which he may take over his duties.

The 9th February 1940.

No. 712-S.G.—The services of Mr. F. T. Parsons, I.P., at present employed as Aide-de-Camp to His Excellency the Governor of Orissa, are replaced at the disposal of the Government of Bihar, with effect from the 1st March 1940, or any subsequent date on which he may be relieved.

By order of the Governor,
J. BOWSTEAD,
Secretary to the Governor.

**SUBORDINATE EDUCATIONAL
SERVICE.**

NOTIFICATION.

The 12th February 1940.

No. 2.—Maulavi Shaikh Tahiruddin, an assistant master in the Puri zila school, is appointed to be the assistant headmaster in the Angul high school, with effect from the date on which he joins the appointment, vice Maulavi Ibrahim K. A. Surhwardi, transferred.

S. C. TRIPATHI,
Director of Public Instruction.

**PUBLISHED UNDER THE AUTHORITY
OF THE HIGH COURT OF JUDICATURE
AT PATNA.**

NOTIFICATIONS.

The 9th February 1940.

No. 8-A.—Sri Gopabandhu Misra, Munsif on leave, is appointed to be a Munsif in the judgeship of Ganjam-Puri to be stationed ordinarily at Berhampur, vice Sri Priya Lal Mukharji appointed to act as Subordinate Judge of Puri.

The 9th February 1940.

No. 9-A.—Sri Gopabandhu Misra, Munsif on leave, under orders of transfer to Berhampur in the judgeship of Ganjam-Puri, is vested with powers under section 19, sub-section 2 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887), to try under the ordinary procedure original suits up to Rs. 4,000 in value arising within the local limits of the Berhampur Munsifi.

He is also vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 250 within the local limits of the Berhampur Munsifi.

The 9th February 1940.

No. 10-A.—Sri Priya Lal Mukharji, Munsif of Berhampur in the judgeship of Ganjam-Puri, is appointed to act as a Subordinate Judge in the same judgeship to be stationed ordinarily at Puri during the absence on leave of Sri Baidya Nath Das or until further orders.

The 9th February 1940.

No. 11-A.--Sri Priya Lal Mukharji, Munsif of Berhampur in the judgeship of Ganjam-Puri, under orders of transfer to Puri as officiating Subordinate Judge in the same judgeship, is vested with the powers of a Judge of a Court of Small Causes for the trial of suits cognizable by such a Court up to the value of Rs. 500 within the local limits of the Puri Munsifi.

By order of the High Court,

S. K. DAS,

Registrar.

APPOINTMENT OF DISPENSARY
COMMITTEE MEMBER.

NOTIFICATION.

The 10th February 1940.

No. 1097—I-4/39-L.F.—It is hereby notified for general information that under rule 20(b) of the Rules for the management of Hospitals and Dispensaries, Sri Harekrishna Behera is appointed a member of the Committee for the management of the Charitable Dispensary at Khaira in the district of Balasore, vice Sri Ram Chandra Mahapatra, deceased.

E. R. WOOD,

Revenue Commissioner.